CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

DATED THIS THE 8TH DAY OF JULY, 1987

Present:

Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman and Hon'ble Shri L.H.A. Rego, Member(A)

REVIEW APPLICATION NO. 24/1987

Shri Y. Yelakkaiah, No.1650, 8th Cross, Ashok**p**uram, Mysore.

Applicant

(Shri M. Narayanaswamy, Advocate)

V.

- The Divisional Personnel Officer, Southern Railway, Mysore Division, Mysore.
- The Works Manager, Southern-Railway, Mysore South, Mysore-8.
- Sri M. Abdul Basith,
 Assistant Personnel Officer,
 Southern Railway,
 Mysore.
- 4. The Deputy Chief Personnel Officer (M&S) Southern Railway, Personnel Branch, Madras-3.

Respondents.

(Shri Srirangaiah, Advocate)

This application having come up for hearing to-day, Vice-Chairman made the following:

ORDER

In this application made under Section 22(3)(f) of the Administrative Tribunals Act, 1985, the applicant has sought for a review of an order made by a Division Bench of this Tribunal consisting of one of us (Shri L.H.A. Rego) and Hon'ble Shri Ramakrishna Rao, Member (J) in A.No.820/86.



- In A.No.820/86 which was a transferred application, 2. this Tribunal had upheld the punishment of removal imposed against the applicant in a disciplinary proceeding.
- Shri M. Narayanaswamy, learned counsel for the 3. applicant contends that even if the finding of guilt against his client was upheld, then also, it was a fit case in which the punishment of removal should have been modified to a minor penalty.
- In the course of the order the Tribunal had speci-4. fically adverted to the gravity of the charges and the punishment imposed and has found that the punishment of removal was justified. We cannot examine the order made by this Tribunal as if we are a court of appeal and come to a different conclusion on any of the question much less on the quantum of punishment imposed by the authority and upheld by this Tribunal. We see no patent error in the order made by this Tribunal to justify a review.
- In the light of the above discussion we hold that this application is liable to be dismissed. We, therefore, dismiss this application. But in the circumstances of the case, we direct the parties to bear their own costs.

Vice-Chairman 8/9/87

Member (A) 8-7.87.

bsv/Mrv.

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore - 560 038

Dated: 13-7-87

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Shri Y. Yalakkaiah V/s		The Divisional Personnel Officer Southern Railway, Mysore & 3 Ors		
To	3.		5500.	
1. Shri Y. Yalakkaiah No. 1650, 8th Cros Ashekpuram			4.	The Works Manager Southern Railway Mysore South, Mysore - 8
	Mysors	1	5.	Shri M. Abdul Basith
2.	Shri M. Narayanasw	amy		Assistant Personnel Officer Southern Railway
	Advocate			Mysors
	844 (Upstairs) Vth Block		6.	The Deputy Chief Personnel Officer (M&S)
	Rajajinagar Bangalera - 560 01	0		Southern Railway Persennel Branch
3.	The Divisional Per	sonnel Officer		Madras - 3
	Southern Railway Mysore Division Mysore	¥*	7.	Shri M. Sreerangaiah Railway Advocate 3, S.P. Buildings, 10th Cross Cubbonpet Main Road, Bangalers - 560 002
	Sublect: SENDING	COPIES OF ORDER PASS	ED BY	THE BENCH IN REVIEW
	APPLICA	TION NO. 24/	87	
				* *
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Encl : as above.				SECTION OFFICER (JUDICIAL)
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Member (A)

Vice-Chairman 8/9/8/
"True copy"

bsv/Mrv.